CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 35/2001 IN OA 2168/95



New Delhi, this the day of 28th March, 2001

HON'BLE SHRI V.K. MAJOTRA, MEMBER (J) HON'BLE SHRI SHANKER RAJU, MEMBER (A)

- Shri Rampal Singh
 S/o Shri Munshi Lal
 Guard under Station Suptt.
 Ghaziabad.
- Shri Om Singh S/o Shri Prithvi Singh Guard under Station Suptt. Northern Railway, Panipat.
- Shri Jagdish Rai
 S/o Shri Mahesh Nand
 Guard under Station Suptt.
 Mer Nagar.
- 4. Shri Madan Lal S/o Shri Vijay Singh Guard under Station Yard Master, Tughlakabad, New Delhi.

... Petitioners

(By Advocate Ms. Meenu Mainee)

VERSUS

- Shri S.P. Mehta General Manager Northern Railway, New Delhi.
- Shri Vinod Sharma
 Divisional Railway Manager
 Northern Railway, New Delhi.

.... Respondents

(By Advocate Shri R.P. Aggarwal)

ORDER (ORAL)

By Shri V. K. Majotra, Member (A):-

Non observance of directions contained in order passed on 2.9.1999 in OA No.2168/1995 was made the basis of the present Contempt Petition. By that order the Tribunal had directed the respondents to include the names of the applicants in the select panel and had further directed that the applicant would also be entitled to all consequential benefits. The respondents had challenged

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aforesaid order by filing a Review Application which -the It was alleged that respondents have dismissed. was belligerently refused to comply with the directions of the In their counter, the respondents have tendered Court. their unconditional apology and stated that vide order dated 19.3.2001 annexure-R-1 they have placed the names of the petitioners in the provisional panel of Goods Grade Rs.1200-2040/- issued vide letter dated 21.9.1995 below the name of Shri Phool Singh S/o Shri Ganga Ram. Cabinman, Manani as under:-



- 1. Shri Ram Pal Singh S/o Shri Munshi Lal, ad hoc Guard, Ghaziabad.
- Shri Madan Pal S/o Shri Vijay Singh, Cabinman, ad hoc Guard, Tughlakabad.
- 3. Shri Om Singh S/o Shri Prathivi Singh, Cabinman, ad Cabinman, ad hoc Guard, Panipat.
- 4. Shri Jagdish Rai S/o Shri Mahesh Nand, Cabinman, ad hoc Guard, Meerut City.

The respondents have also assured that the petitioners will have belooked for training in the next course whenever it is conducted by Zonal Training Centre, Chandausi.

- 2. Shri R.P. Aggarwal, learned counsel for the respondents stated that in the above manner the orders of the Tribunal's dated 2.9.1999 have been complied with. We have also seen a copy of letter dated 27.2.2001 written by one of the applicants Shri Ram Pal Singh and addressed to DRM, Northern Railway, New Delhi stating that vide order dated 9.3.2001 the applicant has been accorded the relief which he had sought through OA No.2168/95.
- 3. Having regard to the above reasons and discussions, we are satisfied as to the compliance of the Tribunal's

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odirections contained in order dated 2.9.1999 in OA No.2168/95. The CP is accordingly dismissed and notices to the respondents are discharged.

S. RUM (SHANKER RAJU) MEMBER (J)

(V.K.MAJOTRA) (MEMBER (A)

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